**Description of the Export Product**

* Bill of Materials* issued for manufacture of (No. of Units @ of the Export product).

*(Bill of materials should consist of raw materials and components going into the manufacture of export product and the actual packing materials used.)*

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Name of the Material/ component</th>
<th>Quantity</th>
<th>Technical characteristics</th>
<th>Whether imported or indigenous</th>
<th>UNIT</th>
<th>Gross quantity reqd.</th>
<th>Wastage Qty.</th>
<th>By-product/ Co-product Qty.</th>
<th>Net weight of the material</th>
<th>Remarks</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td></td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7</td>
<td>8</td>
<td>9</td>
<td>10</td>
</tr>
</tbody>
</table>

* Give convenient units by which goods are invoiced for export (e.g. per tonne, per dozen/Pcs., per Sq. metre etc.).

**Notes:**

1. The Units of quantity to be furnished in Col. 6 should be given in such a manner that it could be related to Statements II and III respectively.
2. Maintenance stores/materials such as lubricating oil, greases, fuel etc. which are employed to run the machinery and plant should be excluded.
3. The data for packing materials should be for the same unit quantity for which data for export product for raw materials and components have been given.
4. Only these raw materials/components etc. to be indicated for which proof of payment of Customs/Central Excise duties is shown in DBK-II/III. Details of such inputs need not be given where no benefit of duty paid is claimed because of MODVAT or absence of proof of duty. Only a brief mention of such inputs being used would be sufficient.
CERTIFICATE REQUIRED FOR DBK-I STATEMENT

I. On behalf of the applicant, I hereby certify that the materials as mentioned above are actually required and being used for production of export product.

Station: ____________________________
Date: ____________________________

Signature: ____________________________
(Name & Designation of the Chief Executive/Production incharge (with seal).

II. It is certified that (To be given by an independent Chartered Engineer):

(a) The consumption of various materials shown in DBK-I has been examined by us and these are actually required and being consumed in the factory of production for manufacture of export product as checked by us on verification of the production process and relevant technical and related documents.

(b) The imported materials above shown in DBI-I are being actually used in the manufacture of the export product and are not being substituted by indigenous materials;

(c) The wastage/co-product/by-product claimed are as per production process in the factory. There is no suppression of co-product/by-products. The wastages claimed in our views are reasonable and are comparable to the general norms for the industry. Where wastages are considered high, an indication of the normal wastage in the industry has been indicated by us, under 'Remarks' column.

Place: ____________________________
Date: ____________________________

Signature: ____________________________
Name: ____________________________
Designation: ____________________________
Address: ____________________________
Branch of Engg. in which qualified: ____________________________
Name & Address of the institution under which Charted. Ref. No. and date of Membership: ____________________________